

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 08/08/2016

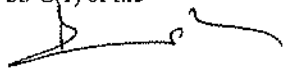
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70624/2016-EX[DB] dated 01/08/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1 E/MISC/70351/2016, E/85/2012 E/CROSS/72/2012		CCE MEERUT Opp. Saheed Park (Near Ashok ki Lat) Delhi Road, Meerut (UP)
		Name and Address of Respondent
2		VISHAL TRADING COMPANY, 21/1119 INDIRA NAGAR, LUCKNOW (U.P.),,

Copy ToAdvocate(s) / Consultant(s):

3 Bar Association, CESTAT, Allahabad

4 Director Publications, Customs, Excise. I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

8 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

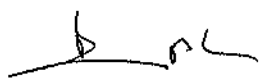
10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R. 15 Office Copy 16 Guard File


 Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

MISC Application No.: E/MISC/70351/2016,
CROSS Application No.: E/CROSS/72/2012 &
Appeal No.: E/85/2012-EX[DB]

Arising out of O/A No. 470-471/CE/MRT-II/2011 dated 30.08.2011 passed
by Commr. (Appeals) of Customs & Central Excise, Meerut-II.

For approval and signature:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

1. Whether Press Reporters may be allowed to see
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? : No
2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not? : Yes
3. Whether His Lordship wishes to see the fair copy
of the Order? : Seen
4. Whether Order is to be circulated to the Departmental
Authorities? : Yes

Commissioner of Central Excise,
(Meerut-II)

...APPELLANT(S)

Vs.

Vishal Trading Company.

...RESPONDENT(S)

APPEARANCE

Shri D.K. Deb (Asstt. Commr.) A.R. ,
None ,

for the Department
for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING & PRONOUNCEMENT : 01.08.2016 एवं सेवा कर सेवा

Final **ORDER NO. (70624/2016)**

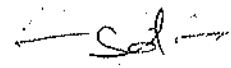


Per Mr. Anil Choudhary :

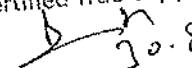
Appeal is disposed off as withdrawn under litigation policy as prayed in M.A. No.70351/2016, without entering into merits. M.A. & C.O. also stand disposed off.

(Pronounced in the open Court)


(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)


(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(Ansari)

प्रमाणित प्रति / Certified True Copy

सहायक पंजीकार / Anst. Registrar
सीमाशुल्क, संपादन एवं सेवा कर
अपील अधिकरण / (C.S.T.A.T.)
38, एन. जी. मार्ग, कोलकाता-211001
38, M. G. MARG, ALAHABAD-211001

